

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NOS. 277 & 278 OF 2014
APPEAL NOS. 65, 66 & 56 OF 2015
APPEAL NO. 7 OF 2015 & IA NO. 9 OF 2015

Dated: 17th November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 277 & 278 OF 2014

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd.Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Choudary

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
 Mr. Hemant Singh
 Mr. Tabrez Malawat for R-2

Mr. C.K. Rai &
 Mr. Paramhans for R.1

Ms. Suparna Srivastava
 Ms. Anushka Arora for R-3
 (in Appeal No. 278 of 2014)

APPEAL NO. 65, 66 & 56 OF 2015

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Choudary

Counsel for the Respondent(s) : Mr. C.K. Rai &
 Mr. Paramhans for R.1
 Mr. Anshu Mahajan
 Mr. Rahul Singh for R.2

APPEAL NO. 7 OF 2015 &
IA NO. 9 OF 2015

In the matter of:

M/s. Jindal Steel & Power Ltd.Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
 Mr. Hemant Singh
 Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. C.K. Rai &
 Mr. Paramhans for R.1

ORDER

Learned counsel for Respondent No.2 in Appeal Nos. 56, 65 & 66 of 2015 states that vires of Chhattisgarh Cross Subsidy Regulations is challenged before the High Court of Chhattisgarh and the petitions are coming up for hearing on 27.11.2015. He further states that the High Court while admitting the petitions has directed that no coercive steps shall be taken for recovery of cross subsidy surcharge.

We are of the opinion that it is necessary to have a look at the petition filed by Respondent No. 2 in the High Court of Chhattisgarh. Let the copy be filed by learned counsel for Respondent No.2 on or before 26.11.2015 after serving copy on the other side.

List these matters on **11.12.2015.**

(I.J. Kapoor)
Technical Member
 ts/dk

(Justice Ranjana P. Desai)
Chairperson